

GOVERNMENT OF INDIA
MINISTRY OF AYUSH

LOK SABHA
UNSTARRED QUESTION NO. 923
ANSWERED ON 24.07.2026

AYUSH Subjects in MBBS Curriculum

923. Kumari Sudha R:

Will the Minister of AYUSH be pleased to state:

- (a) whether AYUSH subjects proposed to be integrated with allopathic MBBS Curriculum have been implemented, if so, the details thereof;
- (b) whether AYUSH medicines are included in the approved list of medicine for reimbursement under health insurance scheme, if so, the details thereof;
- (c) whether AYUSH practitioners are included in medical boards of various centrally-run institutions to certify injuries and percentage of disability for Motor Accident Claims Tribunal (MACT) cases, if so, the details thereof, and
- (d) whether any complaints have been received against AYUSH colleges and the punitive action taken therein and if so, the details thereof?

ANSWER
THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYUSH
(SHRI PRATAPRAO JADHAV)

(a) As per Competency Based Medical Education Curriculum, 2024, framed by the National Medical Commission under "New teaching/learning elements" it is mentioned that during Foundation course, one of the objectives is to orient the learned to Alternate Health System i.e. Ayush in India and history of medicine.

(b) At present, there is no uniform or centrally approved list of AYUSH medicines for reimbursement under health insurance schemes. The admissibility of reimbursement for AYUSH medicines is governed by the terms and conditions of the respective health insurance policy, including the insurer's approved treatment protocols, policy coverage, and applicable regulatory provisions. Accordingly, the list of reimbursable Ayush medicines, if any, may vary from insurer to insurer and from one insurance product to another.

(c) The Ministry of Ayush does not maintain information regarding the inclusion of AYUSH practitioners in Medical Boards for certifying injuries and assessment of percentage of disability for Motor Accident Claims Tribunal (MACT). However, the National

Commission for Indian System of Medicine (Ethics and Registration) Regulations, 2023 and the National Commission for Homoeopathy (Professional Conduct, Etiquette and Code of Ethics for Practitioners of Homoeopathy) Regulations, 2022, notified by the National Commission for Indian System of Medicine and the National Commission for Homoeopathy, respectively, permit registered Ayurveda, Unani, Siddha, Sowa-Rigpa and Homoeopathy practitioners to issue medical certificates and others certificate in accordance with the applicable regulations.

(d) Complaints regarding Ayurveda, Unani, Siddha, Sowa-Rigpa and Homoeopathy colleges are received from time to time and are examined by the respective statutory regulatory bodies i.e. the National Commission for Indian System of Medicine (NCISM), and the National Commission for Homoeopathy (NCH), under the respective provisions of the NCISM Act, 2020, and the NCH Act, 2020, and the regulations framed thereunder. The concerned Commission takes appropriate regulatory action where violations are established.
